

**DIVISION BENCH**

**ITEM NO.147**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.66/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 13<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RAKHI BAGGA V/S BHARATI PATHAK AND RAKHI BAGGA PRIVATE LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Mohit Chaudhary with Sh. Prakhar Mithal, Advs.

: *For the Petitioner*

NONE

: *For the Respondents*

**ORDER**

- 1.** Ld. Counsel representing the Petitioner present through VC, who seeks and is granted two weeks time to file rejoinder to the reply filed by the respondent no.7. He further states that there is no reply filed by the remaining respondents.
- 2.** However, none present for the remaining respondents. The NCLT Bar, Allahabad Bench on call from Bar Council of U.P. is abstaining from work today. Therefore, in the interest of justice; the matter is adjourned for 25<sup>th</sup> October, 2023.
- 3.** Meanwhile, reply be filed by the remaining respondents with an advance copy to be supplied to the Ld. Counsel representing the petitioner.
- 4.** In the meantime, interim order dated 21.09.2022 to continue.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**13<sup>th</sup> September, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**